

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION No. 222/2026

Narender Sirohi

Applicant

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 09.04.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Sanjaya Kumar Mishra, Adv. for Applicant

Respondents: Ms. Priyanka Swami, Ms. Dippt Anubhuti, Mr.
Abhishek Khare & Ms. Meghna Singhal, Adv.
for R - 1, 3, 4, 8 to 10

ORDER

1. In this original application, the applicant has alleged that the respondent nos. 11 to 108 are illegally operating in District-Mathura, UP without necessary environmental permissions.

2. The applicant alleges that these respondents do not have the CTE & CTO and they are discharging untreated effluent into the open land and public sewerage system which is causing serious environmental hazardous.

3. The applicant has further alleged that these establishments are operating without installation of pollution control mechanism such as oils and grease traps and they do not have any effluent treatment plant and they are contaminating soil and ground water and also contributing to the pollution in river Yamuna.

4. Learned counsel for the applicant has referred to the RTI application (Annexure-A1) dated 06.11.2025 wherein, an information was sought about the units operating without valid consent in last three years.

5. He submits that in the reply the UPPCB on 17.02.2026 has admitted that the notices were issued to the hotels, restaurants and dhabas which were operating without the requisite consent and permissions.

6. He further submits that the communication dated 21.01.2026 by the Nodal Officer District Ground Water Management Council, Janpath, Mathura, reveals that the NOC has been given to only 306 establishments that means the other establishments in the area are operating without necessary ground water permission.

7. He also submits that the complaint along with the list of such illegally operating units was submitted to the UPPCB on 28.01.2026 (Annexure- A5) but no action has been taken.

8. Further submission of counsel for the applicant is that the CPCB has framed the guidelines for Control of Pollution and Enforcement of Environment Norms at individual establishments under area/cluster of restaurants/hotels/motels/banquette etc. (Annexure-A7) but none of the norms prescribed by the CPCB have been followed by private respondent.

9. He has further placed reliance upon the order of the Tribunal dated 08.01.2026 passed in original application no. 203/2023 in the matter of Tushar Goswami Vs. Union of India & Ors. and dated 17.08.2022 in original application no. 26/2019 the matter of Abhay Dahiya & Ors. Vs. State of Haryana.

10. The OA raises substantial issue relating to compliance of environmental norms.

11. Issue notice, learned counsel Ms. Priyanka Swami accepts notice on behalf of respondent nos. 1, 3, 4, 8, 9 & 10 and seeks four weeks' time to file the reply.

12. The applicant is directed to serve the other respondents and file affidavit of service atleast one week before the next date of hearing.

13. List on 24.07.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

April 09, 2026
Original Application No. 222/2026
PN